
(2020) 08 JH CK 0028
In the Jharkhand High Court
Case No : A.B.A. No. 2013 of 2020

Sudhan Kullu @ Sudhan Kharia And Ors	APPELLANT
Vs	
State Of Jharkhand	RESPONDENT

Date of Decision : 10-08-2020

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 438(2)

Citation : (2020) 08 JH CK 0028

Hon'ble Judges : Rongon Mukhopadhyay, J

Bench : Single Bench

Advocate : K.S. Nanda, V. Roy

Final Decision : Allowed

Judgement

Heard Mr. K.S. Nanda, learned counsel for the petitioners and Mr. V. Roy, learned A.P.P. for the State.

Defects as pointed out by the office are ignored. The petitioners have prayed for grant of anticipatory bail, as they are apprehending their arrest in

connection with Palkot P.S. Case No. 84/2017, corresponding to Spt. G.R. Case No. 1110/2017.

It has been alleged that one person accused in Palkot P.S. Case No. 82/2017 was brought to the Police Station. The said person namely Nandlal

Kerketta on the plea of answering the call of nature had tried to flee away but had tripped into the well and had died. Consequent to such incident a

mob had gathered under the aegis of a local political leader and a blockade was put on the road which however was cleared after considerable

efforts.

It appears that the petitioner nos. 3 and 4 are named while the petitioner nos. 1 & 2 are not named in the First Information Report. Several co-accused

persons have been granted anticipatory bail by this Court in A.B.A. No. 3036 of 2019 and A.B.A. No. 1514 of 2019. There is no specific allegations so far as the petitioners are concerned.

Regard being had to the fact that some of the co- accused persons have been granted anticipatory bail by this Court, the petitioners, named above, are

directed to surrender before the learned court below within a period of four weeks and on such surrender, they shall be released on bail on furnishing

bail bond of Rs. 10,000/- (Rupees Ten Thousand only) each with two sureties of the like amount each to the satisfaction of learned Additional Chief

Judicial Magistrate, Gumla in connection with Palkot P.S. Case No. 84/2017, corresponding to Spt. G.R. Case No. 1110/2017, subject to the conditions

as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.